

(b) Eligibility will be determined on the basis of the verification report of the concerned State Government.

(c) Reports from the Governments of the States where the freedom fighters are normally resident will be taken into account to determine eligibility.

GRAPHITE ELECTRODES INDIA LTD.

673. CHAUDHARY A. MOHAMMAD: Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether it is a fact that there is only one factory at Durgapur, viz. Graphite Electrodes India Limited, producing graphite electrodes in India ;

(b) whether the capacity of the said company is only 5,000 M. T. against the estimated requirement of 25,000 M. T. of Graphite Electrodes in the country in 1973-74 ;

(c) whether a fresh letter of intent lease has further been issued in favour of the company for the establishment of another factory at Bangalore with a capacity of 5,000 M. T. graphite electrodes ;

(d) whether Government also propose to establish a factory in the public sector in Assam with a capacity between 15 to 20 thousand M. T. of graphite electrodes in order to meet the entire requirement of the country; and

(e) whether a letter of intent has also been issued in favour of the Bihar Industrial Development Corporation for the establishment of graphite electrodes project in North Bihar?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (PROF. SIDDHESHWAR PRASAD): (a) Yes, Sir.

(b) The capacity of the factory is for manufacture of 5400 tonnes of graphite electrodes and anodes per annum.

(c) The manufacture of graphite electrodes does not attract the provisions of the Industries (Development and Regulation) Act, 1951. Hence a letter of intent is not necessary. However, the firm's proposal for setting up another unit at Bangalore for a capacity of 5450 tonnes has been approved.

(d) There is a proposal to set up a public sector unit in this industry. The capacity is however, yet to be decided.

(e) As already stated a letter of intent is not required in this industry. Government of Bihar have shown an interest in setting up a unit for manufacture of graphite electrodes in the State ; their firm proposals regarding capital goods, foreign collaboration, if any, and other related matters have not as yet been formulated by them.

ISSUE OF BOGUS MONEY ORDERS IN CALCUTTA

674. SHRIMATI SAVITA BEHAN : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Central Bureau of Investigation has recently unearthed a gang of cheats? who used to issue bogus money orders of high amount and then collect their proceeds in Calcutta; and

(b) if so, the names of the persons arrested in this connection and the action taken or proposed to be taken against them ?

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA): (a) On receipt of certain money orders for payment, the staff of Park Street Post Office (Calcutta) suspected their genuineness and after verification these were found to be bogus. The matter was reported to the C. B. I. who unearthed the gang of cheats.

(b) 1. Shri Jyotirmoy Das, Clerk, Joynagar Mozulpur Post Office (Calcutta). 2. Shri Suresh Ch. Das, U. D. Clerk,

Heavy Engineering Corporation, Calcutta. 3. Shri Ramesh Ch. Das, Clerk, Regional Provident Fund Commissioner's Office, Calcutta. 4. Shri Khagendra Ch. Chowdhury, Sub Inspector Baranagore Rationing Office, Govt, of West Bengal. 5. Shri Ashutosh Ghosh (Outsider).

Action under appropriate disciplinary rules has been initiated against the postal clerk mentioned at item (1) above. Nature of action taken/proposed to be taken against 3 employees of other departments mentioned at items 2 to 4 above is not known. Police investigation is in progress.

PAKISTANI SPIES

675. SHRIMATI SAVITA BEHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of Pakistani spies arrested in the country after the Indo-Pak war in December, 1971, State-wise;

(b) whether some of the Pakistani spies who were arrested, have escaped from jails; if so, their number;

(c) whether any of such Pakistani spies has been re-arrested;

(d) the action so far taken against the Pakistani spies arrested; and

(e) the measures adopted to restrict their entry into India and to screen the departments of strategic importance to find out whether there are some Pakistani spies there ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) to (d) According to information received from the State Governments and Union Territories 1 person was arrested in Andhra Pradesh, 8 in Assam, 9 in J & K, 11 in Punjab, 7 in Rajasthan, 8 in West Bengal. 1 in the Union Territory of Chandigarh and 4 in Delhi on suspicion of being Pak spies during the

period commencing from 18-12-1971. Information in respect of Tripura is awaited. No such arrest has been reported during the period from the remaining States and Union Territories. Uptodate position in respect of the arrests made and the action taken against the arrested person is being ascertained. Government have no information that any of the arrested person has escaped from the jail.

(e) Utmost vigilance is maintained by all the concerned agencies in this regard and the antecedents of employees of departments of Strategic Importance are periodically verified.

676. [Transferred to the 31st May, 1972]

TRACTOR INDUSTRIES IN PUNJAB

677. SHRIMATI SITA DEVI : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether Government propose to set up a tractor manufacturing factory in Punjab; and

(b) if so, the details thereof and by when the proposed factory is likely to be established ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (PROF. SIDDHESHWAR PRASAD) : (a) There is no such proposal under Government of India.

(b) Does not arise.

LAWLESSNESS IN SHAHDARA, DELHI

678. SHRI SITARAM JAIPURIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that lawlessness has increased considerably in recent months in localities under Shahdara (Delhi) Police Stations; and